

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. **12/AM15**
HELD ON 18.06.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **12/87-NC-7/2014** of **NORMS COMMITTEE (NC-7)** dealing with ‘**Chapter 39 and 40 of ITC (HS) Code**’ held on **18.06.2014** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. **11/AM15** held on **11.06.2014**.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

Case No. A-47	SASA RUBBER PVT. LTD.	HQ F. No. 01/87/050/00417/AM13/DES-VII	Status: Deferred
NC No.: 12/AM15 Dated: 18.06.2014	Adv. Lic. No. 2410037977 dated 21.01.2013	RLA F. No. 24/24/040/00019/AM13	

Request: Enhancement in the qty. of Export Product and corresponding import item allowed by NC in its Meeting No. 20/AM14 held on 20.08.2013.

Decision: Ministry of Environment & Forest vide letter dated 22.05.2014 was requested to clarify how much quantity of “Used Rubber Tyre Scrap (Rubber Scrap)” and “Used Rubber Tube Scrap (Rubber Scrap)” are allowed to the firm during the year 2012 -13 and 2013-14 under duty free advance authorization scheme.

ILS Section was also requested vide office I.D. Note dated 23.05.2014 to furnish the details regarding how much quantity of “Used Rubber Tube Scrap (Rubber Scrap)” and “Used Rubber Tube Scrap (Rubber Scrap)” are permitted during the year 2012-13 and 2013-14 to the firm. Reply awaited from MOEF and ILS Section.

Hence, it was decided to issue Reminder to MOEF and ILS Section to expedite their reply.

Deferred for four weeks.

ONLINE CASES

Case No.:2/12/87-ALC1/2014	Party Name:VISION POLYMER PVT LTD	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
HQ File :01/87/050/00094/AM15/	RLA File :34/24/040/00230/AM13/	Lic.No/Date:3410035775 01.01.2013	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 42/87-ALC1/2012 dated 16.01.2013 in Case No. 4/22/87-ALC1/2012, following adhoc norms are approved:			

1

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Acrylic Sheet	1 kg	Polymethyle Methacrylate (PMMA)	1.04 kg
RLA may take consequential action as per Policy / Procedures.			

2

Case No.:29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:09.07.2014
Decision: A D/L No. 46011/49/2013-PC.II dated 10.02.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

3

Case No.:17/19/87-ALC1/2013	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
HQ File :01/87/050/00157/AM14/	RLA File :04/24/040/00066/AM14/	Lic.No/Date:0410147848 08.07.2013	Defer Date:09.07.2014
Decision: A D/L No. 46011/18/2012-PC.II dated 13.03.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.05.2014. Comments awaited from D/o C&PC.			

4	Case No.:24/37/87-ALC1/2013	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:09.07.2014
	Decision: A D/L No. 46011/111/2013-PC.II dated 12.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

5

Case No.:15/29/87-ALC1/2013	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved								
HQ File :01/87/050/00239/AM14/	RLA File :05/23/040/00165/AM14/	Lic.No/Date:0510364980 09.09.2013									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/90/2013-PC-II dated 11.06.2014, the Committee approved following adhoc norms:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>HDPE Pipes</td><td>1 kg</td><td>HDPE Resin</td><td>1.045 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	HDPE Pipes	1 kg	HDPE Resin	1.045 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
HDPE Pipes	1 kg	HDPE Resin	1.045 kg								
RLA may take consequential action as per Policy / Procedures.											

6	Case No.:14/33/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00292/AM14/	RLA File :03/95/040/00295/AM14/	Lic.No/Date:0310750172 18.09.2013	Defer Date:09.07.2014
	Decision: A D/L No. 46011/99/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.05.2014. Comments awaited from D/o C&PC.			

7	Case No.:14/37/87-ALC1/2013	Party Name:ACE SIGN IMPEX (P). LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00349/AM14/	RLA File :03/94/040/00572/AM14/	Lic.No/Date:0310752343 04.10.2013	Defer Date:09.07.2014
	Decision: A D/L No. 46011/113/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.05.2014. Comments awaited from D/o C&PC.			

8	Case No.:6/33/87-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00284/AM14/	RLA File :05/23/040/00252/AM14/	Lic.No/Date:0510367739 08.10.2013	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

9	Case No.:1/35/87-ALC1/2013	Party Name:G B RUBBER PRODUCTS	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Rejected
	HQ File :01/87/050/00326/AM14/	RLA File :31/83/040/00098/AM14/	Lic.No/Date:3110060734 15.10.2013	
	Decision: A D/L No. 12(7)/11-TSW dated 20.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT to firm on 07.02.2014 and 02.04.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

10	Case No.:31/46/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00425/AM14/	RLA File :03/95/040/00604/AM14/	Lic.No/Date:0310758986 25.11.2013	Defer Date:09.07.2014
	Decision: A D/L No. 46011/109/2012-PC.II dated 31.03.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

11	Case No.:32/46/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00426/AM14/	RLA File :03/95/040/00608/AM14/	Lic.No/Date:0310758984 25.11.2013	Defer Date:09.07.2014
	Decision: A D/L No. 46011/109/2012-PC.II dated 31.03.2014 was issued by D/o C&PC to firm. In response to that D/L,			

the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.

12	Case No.:22/46/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00416/AM14/	RLA File :03/94/040/00645/AM14/	Lic.No/Date:0310760710 05.12.2013	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

13	Case No.:1/38/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00362/AM14/	RLA File :04/24/040/00092/AM10/	Lic.No/Date:0410152902 13.12.2013	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.01.2014. Comments awaited from D/o C&PC.			

14	Case No.:45/46/87-ALC1/2013	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00439/AM14/	RLA File :30/24/040/00044/AM14/	Lic.No/Date:3010099609 03.01.2014	Defer Date:09.07.2014
	Decision: A D/L No. 46011/57/2011-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

15	Case No.:19/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00538/AM14/	RLA File :26/24/040/00006/AM14/	Lic.No/Date:2610012322 20.01.2014	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

16	Case No.:20/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00539/AM14/	RLA File :26/24/040/00008/AM14/	Lic.No/Date:2610012324 20.01.2014	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

17	Case No.:21/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00540/AM14/	RLA File :26/24/040/00009/AM14/	Lic.No/Date:2610012325 20.01.2014	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

18	Case No.:1/45/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00393/AM14/	RLA File :26/24/040/00010/AM14/	Lic.No/Date:2610012344 24.01.2014	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.03.2014. Comments awaited from D/o C&PC.			

Case No.: 46/46/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
HQ File :01/87/050/00440/AM14/	RLA File :34/24/040/00267/AM14/	Lic.No/Date:3410039175 03.02.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 12.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene – AD Series (Aqueous Dispersion containing 60 ± 1% PTFE)	1 kg	1. Methanol	0.6234 kg
		2. Fluorspar	2.2266 kg
		3. Disuccinic Acid Peroxide	0.0002 kg
		4. Paraffin Wax	0.0078 kg
		5. Per Fluoro Peopyl Vinyl Ether (PPVE)	0.0002 kg
		6. Per Fluorinated Aliphatic Carboxylic Acid (GX – 902)	0.0090 kg
		7. Per Fluorinated Aliphatic Carboxylic Acid (GX – 905)	0.0002 kg
		8. Tergitol	0.0624 kg
		9. Ion Exchange Resin	0.0539 Litres
RLA may take consequential action as per Policy / Procedures.			

20	Case No.:5/51/87-ALC1/2013	Party Name:JAY SHREE CHAMUNDA MA PLASTIC	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Rejected
	HQ File :01/87/050/00506/AM14/	RLA File :24/24/040/00011/AM14/	Lic.No/Date:2410040771 06.02.2014	
	Decision: The Committee noted the comments furnished by D/o C&PC vide their OM No. 46011/20/2014-PC.II dated 22.05.2014, and it is observed that as per Public Notice No. 392 dated 01.01.1997 read with Para 2 (c) of Policy Circular No. 20/2002-2007 dated 12.03.2013, the unit set up after 19.06.1998 shall not be considered for recommending import of Plastic waste/scrap. In view of above, the Committee decided to request RLA, Rajkot for cancellation of the said Advance Authorization and Shri Darshan Singh, Jt. DGFT to incorporate the provisions mentioned in Public Notice No. 392 dated 01.01.1997 read with Para 2(c) of Policy Circular No. 20/2002-2007 dated 12.03.2003 in upcoming Foreign Trade Policy.			

Case No.:2/2/87-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved								
HQ File :01/87/050/00002/AM15/	RLA File :03/95/040/00884/AM14/	Lic.No/Date:0310769642 07.02.2014									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/2/2014-PC-II dated 11.06.2014, the Committee approved following adhoc norms:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Polyurethane Resin (Solid</td><td>1 kg</td><td>1. Polypropylene Glycol 1000</td><td>0.650 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyurethane Resin (Solid	1 kg	1. Polypropylene Glycol 1000	0.650 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Polyurethane Resin (Solid	1 kg	1. Polypropylene Glycol 1000	0.650 kg								

Content (Polyurethane with Urethane Linkage)	80+/-2%	2. 1,4 Butane Diol	0.0273 kg
		3. Trimethylol Propane	0.0052 kg
		4. Toluene di-isocyanate	0.1275 kg
		5. Ethyl Acetate	0.210 kg
		6. Transport Container – Intermediate Bulk Containers – (Capacity 1000 Litres / 1000 kgs)	As per Packing Policy
RLA may take consequential action as per Policy / Procedures.			

Case No.:14/49/87-ALC1/2013	Party Name:SPERRY PLAST LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
HQ File :01/87/050/00466/AM14/	RLA File :05/24/040/00428/AM14/	Lic.No/Date:0510379129 12.02.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/7/2011-PC-II dated 11.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TPR/Thermoplastic Compound/ TPE Compounds	1 kg	1. SBS Copolymer / Styrene Butadiene/ Styrene Copolymer (4452, LG-411, 501S, 475, 484, 485, 487, Calprene-411, 540, 501, 6120, Taipol SEBS-6151, 6150,	0.5330 kg

22		4202, 3201 Globalprene 3546, 3411, KTR-401P, Kibiton TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, 840 Kraton G 1650MU, G 1650EU, Enprene 611, 655, 684, 685, 687, 701)	
		2. K-Resin, Styrene Butadiene Co-polymer KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q Resin PB-5903, PB-5925	0.4739 kg
RLA may take consequential action as per Policy / Procedures.			

23	Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.03.2014. Comments awaited from D/o C&PC.			

	Case No.:51/7/87-ALC1/2014	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
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24	HQ File :01/87/050/00070/AM15/	RLA File :03/94/040/00832/AM14/	Lic.No/Date:0310771216 20.02.2014	Defer Date:02.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

25	Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

26	Case No.:20/2/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00552/AM14/	RLA File :34/24/040/00284/AM14/	Lic.No/Date:3410039347 25.02.2014	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

27	Case No.:11/1/87-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00530/AM14/	RLA File :05/23/040/00453/AM14/	Lic.No/Date:0510380273 26.02.2014	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

28	Case No.: 12/1/87-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00531/AM14/	RLA File :05/23/040/00454/AM14/	Lic.No/Date:0510380274 26.02.2014	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

29	Case No.: 18/1/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00537/AM14/	RLA File :15/24/040/00010/AM14/	Lic.No/Date:1510021382 28.02.2014	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

30	Case No.: 21/2/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00553/AM14/	RLA File :34/24/040/00293/AM14/	Lic.No/Date:3410039440 06.03.2014	Defer Date:09.07.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.: 4/2/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
	HQ File :01/87/050/00004/AM15/	RLA File :07/24/040/00457/AM14/	Lic.No/Date:0710102796	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 13/7/87-ALC1/2014, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:5/2/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
HQ File :01/87/050/00005/AM15/	RLA File :07/24/040/00459/AM14/	Lic.No/Date:0710102797 11.03.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 13/7/87-ALC1/2014, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:11/7/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved												
HQ File :01/87/050/00030/AM15/	RLA File :07/24/040/00460/AM14/	Lic.No/Date:0710102795 11.03.2014													
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 13/7/87-ALC1/2014, following adhoc norms are approved :															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)</td><td>1 kg</td><td>PVC Resin</td><td>0.943 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg												
RLA may take consequential action as per Policy / Procedures.															

Case No.:2/10/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
HQ File :01/87/050/00090/AM15/	RLA File :07/24/040/00458/AM14/	Lic.No/Date:0710102794 11.03.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 13/7/87-ALC1/2014, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:13/1/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
HQ File :01/87/050/00532/AM14/	RLA File :05/24/040/00442/AM14/	Lic.No/Date:0510381646 12.03.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/56/2012-PC-II dated 26.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
VEEPREENE – XL / TPR Compound /	1 kg	1. SBS/ Styrene Butadiene Styrene Co-Polymer / Styrene Butadiene Block Co-Polymer / SEBS-PB-575,585,5301,5302,511,EN-675 684,685,687,611,701,655,659,LCY-	0.7429 kg

35	TPE, TP Compound	1475,1487,1484,1485,3411,3546,LG-411S,614,501,475,604,TSRC-475E,475R,4202, 4230, 3201, Kraton D1102, D1184, Globalprene 6150,6151,161B,161C,166,6302,172,177,Dynasol,412,411,540,KTR-401,	
		2. Styrene Butadiene Co-Polymer Styrolux-3G55, 684D, Styroclear-GH62, KR03, KR03NW, KR99, KRDEV027, XK43, PB5910, 210, CN08, CN07, 825, 805, 810, 830, PB-5903	0.1981 kg
		3. Polystyrene – HIPS / GPPS	0.0297 kg
	RLA may take consequential action as per Policy / Procedures.		

36	Case No.:7/7/87-ALC1/2014	Party Name:BAGLA POLIFILMS LIMITED	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved							
	HQ File :01/87/050/00026/AM15/	RLA File :05/23/040/00525/AM14/	Lic.No/Date:0510382525 24.03.2014								
	Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 11/87-ALC1/2014 dated 11.06.2014 in Case No. 18/29/87-ALC1/2013, following adhoc norms are approved :										
	<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Plastic Film (POF Shrink Film)</td><td>1 kg</td><td>1. Polyethylene Resin</td><td>0.735 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Plastic Film (POF Shrink Film)	1 kg	1. Polyethylene Resin
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Plastic Film (POF Shrink Film)	1 kg	1. Polyethylene Resin	0.735 kg								

		2. Polypropylene Resin	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:4/12/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved																		
HQ File :01/87/050/00096/AM15/	RLA File :03/94/040/01084/AM14/	Lic.No/Date:0310776122 27.03.2014																			
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 33/7/87-ALC1/2014, following adhoc norms are approved :																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">XLPE Sioplas Compound</td><td rowspan="4">1 kg</td><td>1. LLDPE Granules</td><td>0.9994 kg</td></tr><tr><td>2. Tri-Methoxy Vinyl Silane</td><td>0.0140 kg</td></tr><tr><td>3. Dicumyl Peroxide (DCP)</td><td>0.0008 kg</td></tr><tr><td>4. Antioxidant</td><td>0.0008 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg	2. Tri-Methoxy Vinyl Silane	0.0140 kg	3. Dicumyl Peroxide (DCP)	0.0008 kg	4. Antioxidant	0.0008 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg																		
		2. Tri-Methoxy Vinyl Silane	0.0140 kg																		
		3. Dicumyl Peroxide (DCP)	0.0008 kg																		
		4. Antioxidant	0.0008 kg																		
RLA may take consequential action as per Policy / Procedures.																					

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Case No.:5/12/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved																		
HQ File :01/87/050/00097/AM15/	RLA File :03/94/040/01085/AM14/	Lic.No/Date:0310776112 27.03.2014																			
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 33/7/87-ALC1/2014, following adhoc norms are approved :																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">XLPE Sioplas Compound</td><td rowspan="4">1 kg</td><td>1. LLDPE Granules</td><td>0.9994 kg</td></tr><tr><td>2. Tri-Methoxy Vinyl Silane</td><td>0.0140 kg</td></tr><tr><td>3. Dicumyl Peroxide (DCP)</td><td>0.0008 kg</td></tr><tr><td>4. Antioxidant</td><td>0.0008 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg	2. Tri-Methoxy Vinyl Silane	0.0140 kg	3. Dicumyl Peroxide (DCP)	0.0008 kg	4. Antioxidant	0.0008 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg																		
		2. Tri-Methoxy Vinyl Silane	0.0140 kg																		
		3. Dicumyl Peroxide (DCP)	0.0008 kg																		
		4. Antioxidant	0.0008 kg																		
RLA may take consequential action as per Policy / Procedures.																					

Case No.:6/12/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
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Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 1/1/87-ALC1/2014, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound Grade BS 0366	1 Kg	1. HDPE Granules	0.850 kg
		2. Ethyl Vinyl Acetate	0.150 kg
		3. Carbon Black	0.025 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:7/12/87-ALC1/2014Party Name:KALPENA INDUSTRIES
LIMITED,Meet No/Date:12/87-ALC1/2014
18.06.2014**Status: Approved**

HQ File :01/87/050/00099/AM15/

RLA File :03/94/040/01119/AM14/

Lic.No/Date:0310776125
27.03.2014

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 33/7/87-ALC1/2014, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg
		2. Tri-Methoxy Vinyl Silane	0.0140 kg

	3. Dicumyl Peroxide (DCP)	0.0008 kg
	4. Antioxidant	0.0008 kg
RLA may take consequential action as per Policy / Procedures.		

Case No.:8/12/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
HQ File :01/87/050/00100/AM15/	RLA File :03/94/040/01120/AM14/	Lic.No/Date:0310776128 27.03.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 33/7/87-ALC1/2014, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg
		2. Tri-Methoxy Vinyl Silane	0.0140 kg
		3. Dicumyl Peroxide (DCP)	0.0008 kg
		4. Antioxidant	0.0008 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.:9/12/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved																
HQ File :01/87/050/00101/AM15/	RLA File :03/94/040/00010/AM15/	Lic.No/Date:0310777409 07.04.2014																	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 12/52/87-ALC1/2013, following adhoc norms are approved :																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">EXAMOL OTDA 401 Polyether Polyol</td><td rowspan="3">1 kg</td><td>1. Propylene Oxide</td><td>0.7710 kg</td></tr><tr><td>2. Ortho Toluenediamine (OTDA)</td><td>0.1974 kg</td></tr><tr><td>3. Triethanolamine</td><td>0.0846 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	EXAMOL OTDA 401 Polyether Polyol	1 kg	1. Propylene Oxide	0.7710 kg	2. Ortho Toluenediamine (OTDA)	0.1974 kg	3. Triethanolamine	0.0846 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
EXAMOL OTDA 401 Polyether Polyol	1 kg	1. Propylene Oxide	0.7710 kg																
		2. Ortho Toluenediamine (OTDA)	0.1974 kg																
		3. Triethanolamine	0.0846 kg																
RLA may take consequential action as per Policy / Procedures.																			

43	Case No.:2/3/87-ALC1/2014	Party Name:SUPER MOUNT PACK PVT.LTD,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00012/AM15/	RLA File :07/24/040/00466/AM14/	Lic.No/Date:0710103557 10.04.2014	Defer Date:09.07.2014
	Decision: RLA, Bangalore and firm have been requested through letter dated 02.05.2014 and 30.05.2014 to furnish			

application expeditiously. However application still awaited from RLA and firm. Hence the Committee decided to issue another Reminder to RLA, Bangalore and firm for furnishing application expeditiously.

44	Case No.:16/7/87-ALC1/2014	Party Name:MAYUR WOVENS PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00035/AM15/	RLA File :08/24/040/00578/AM14/	Lic.No/Date:0810130719 21.04.2014	Defer Date:02.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

45	Case No.:50/7/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00069/AM15/	RLA File :02/24/040/00211/AM14/	Lic.No/Date:0210202515 21.04.2014	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

46	Case No.:4/9/87-ALC1/2014	Party Name:UNITED CHLORO-PARAFFINS PVT.LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00085/AM15/	RLA File :02/24/040/00212/AM14/	Lic.No/Date:0210202526 21.04.2014	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.05.2014. Comments awaited from D/o C&PC.			

47	Case No.:10/12/87-ALC1/2014	Party Name:GUARNIFLON INDIA PVT.LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00102/AM15/	RLA File :03/94/040/00031/AM15/	Lic.No/Date:0310779258 23.04.2014	Defer Date:09.07.2014

Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2014. Comments awaited from D/o C&PC.

48	Case No.:5/9/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00086/AM15/	RLA File :15/24/040/00003/AM15/	Lic.No/Date:1510021759 28.04.2014	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

49	Case No.:11/12/87-ALC1/2014	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00103/AM15/	RLA File :03/94/040/00039/AM15/	Lic.No/Date:0310779650 28.04.2014	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2014. Comments awaited from D/o C&PC.			

	Case No.:13/12/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
	HQ File :01/87/050/00105/AM15/	RLA File :03/94/040/00064/AM15/	Lic.No/Date:0310780159 30.04.2014	
	Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated			

13.05.2014 in Case No. 12/52/87-ALC1/2013, following adhoc norms are **approved**:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXAMOL OTDA 401 Polyether Polyol	1 kg	1. Propylene Oxide	0.7710 kg
		2. Ortho Toluenediamine (OTDA)	0.1974 kg
		3. Triethanolamine	0.0846 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:7/9/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
HQ File :01/87/050/00088/AM15/	RLA File :05/24/040/00050/AM15/	Lic.No/Date:0510385813 06.05.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 23.05.2014. Comments awaited from D/o C&PC.			

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Case No.:6/9/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
HQ File :01/87/050/00087/AM15/	RLA File :05/24/040/00028/AM15/	Lic.No/Date:0510385944 07.05.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 23.05.2014. Comments awaited from D/o C&PC.			

53	Case No.: 1/12/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00093/AM15/	RLA File :02/24/040/00003/AM15/	Lic.No/Date:0210203005 07.05.2014	Defer Date:09.07.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

54	Case No.: 12/12/87-ALC1/2014	Party Name:ASHA CELLULOSE (I) PVT LTD	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
	HQ File :01/87/050/00104/AM15/	RLA File :03/94/040/00061/AM15/	Lic.No/Date:0310780896 07.05.2014	Defer Date:09.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2014. Comments awaited from D/o C&PC.			

	Case No.:14/12/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Approved
	HQ File :01/87/050/00106/AM15/	RLA File :03/94/040/00095/AM15/	Lic.No/Date:0310781185 09.05.2014	
	Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 3/87-ALC1/2013 dated 29.04.2013 in Case No. 2/3/87-ALC1/2013, following adhoc norms are approved :			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY

55

Blended Polyol (Ecopuf B 1410 R)	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Dichlorofluroethane (HCFC 141b)	0.2461 kg
		5. Pentamethyldiethylenetriamine	0.0022 kg
		6. Dimethylcyclohexyalmine	0.0066 kg
		7. Silicon Surfactant	0.0147 kg
		8. Catalyst (Toyocat F-40)	0.0013 kg
		9. Catalyst (Dabco TMR-2)	0.0029 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.: 3/12/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2014 18.06.2014	Status: Deferred
HQ File :01/87/050/00095/AM15/	RLA File :08/24/040/00104/AM15/	Lic.No/Date:0810132222 09.06.2014	Defer Date:09.07.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.
